

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetitions for Special Leave to Appeal (Crl.) Nos.11526-11527/2023

(Arising out of impugned final judgment and order dated 19-05-2023 in CRLR No. 221/2004 & GA No. 1624/2004 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAJEEV GUPTA

Petitioner(s)

VERSUS

AJAY MISHRA ALIAS TANI &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.184786/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.184787/2023-EXEMPTION FROM FILING O.T. and IA No.184788/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 08-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.

Mrs. Pragya Baghel, AOR

Mrs. Rupali Samuel, Adv.

Mr. Vishal Banshal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Application seeking permission to file the Special Leave Petitions is granted.
2. Exemption Applications are allowed.
- 3 Having heard the learned Senior counsel - Mr. Kapil Sibal appearing for the petitioner at length and after carefully perusing the material placed on record, we are not inclined to interfere with the concurrent findings of facts recorded by the two Courts.
4. Hence, the Special Leave Petitions are dismissed.
5. Pending applications are also stand disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)